

28.2.91

(26)

SPM & AVH

OA 289/91

Mr K. Ramakumar for the applicant.
Sr CGSC for the respondents by proxy.

Heard. Admit.

Respondents to file counter affidavit within 4 weeks by serving copy on the applicant who may file rejoinder, if any, within 2 weeks thereafter.

DR for

List before/completion of pleadings on 11.4.91.

As regards interim relief, we direct the respondents that the applicant should also be allowed to appear in the examination for appointment to the post of IPO/IRM being held in May, 1991 or to any subsequent month provisionally and subject to the outcome of this application. Copy of the order be given to the counsel by hand.

28.2.91

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 30.5.91 granted to file reply, as prayed for.

11.4.91.

TWZ

None appears for both sides. Time till 4.7.91 granted to file reply, if any.

6.6.91.

TWZ

None appears for both sides. Time till 6.8.91 granted to file reply if any as a last chance.

4.7.91

DP

None appears for both sides. The case is posted on 12.9.91 for counter. No further adjournment will be given.

6.8.91

12/9
Counter has
not been filed
so far.

DR

None for the applicant.

Counsel for the respondents prays for 4 weeks time to file counter affidavit. He may do so within 4 weeks. Call on 4.10.91.

4/X
CNF

for
12.9.91

RC

None appears.

Sufficient opportunities have been given for filing counter affidavit but no counter is filed. List before the Bench for further directions on 20.11.91.

for
4.10.91

20-11-91

(8)

SPM & AVH

Mr Ramachandran Nair
Mr Krishnakumar

Since according to the learned counsel for the respondents that a common counter affidavit is filed on a batch of cases of similar nature which are listed before the R.C. on 25.11.91, list this case also before that Court for completion of pleadings on that date.

25/11

or SN
20-11-91

RC

None appears.

The numbers of batch of cases of similar nature have not been furnished by the Counsel for respondent. As such the common counter affidavit filed for the batch of Cases, could not be ~~fixed~~ ^{fixed} out. Counsel for respondent may be directed to furnish the numbers of batch of cases so that counter filed in that case can be taken on record. List before the Bench for further directions on 9.1.92.

280/91
13

for
25.11.91

9-1-92
(6)

-2-

OA-289/91

SPM & AVH

Mr Ramakumar
Mr Ajith Narayanan

The learned counsel for the respondents now states that no counter affidavit has been filed in other similar cases which have been listed for directions on 13.2.92. Accordingly, the question of deferring counter affidavit in this case does not arise.

The learned counsel for the respondents is directed to file counter affidavit in this case within 4 weeks with a copy to the applicant, who may file rejoinder, if any, within a week thereafter.

List for further directions on 13.2.92. No further adjournment will be given.

G.S.
9-1-92

13.2.92

SPM&ND

Mr. Ramachandran Nair
Mr. V. Ajith Narayanan

M.P. Dy. No. 988/92:

The learned counsel for the respondents states that an M.P. has been filed a few days ago praying that the counter affidavit filed in O.A. 314/90 be adopted in this case. A copy of the M.P. along with the counter affidavit have been made available to the learned counsel for the applicant who has no objection to the M.P. being allowed. We allow the M.P. and direct that the counter affidavit in O.A. 314/90 be adopted for this application also. The learned counsel for the applicant wishes to file rejoinder and undertakes to do so within one week with copy to the learned counsel for respondents.

List for final hearing on 24.2.92, along with similar cases.

M.P. disposed of.

G.S.
13.2.92

27.2.92

SPM&AVH

Mr. Rajendren Boir/Mr. Ramakumar th, proxy
Mr. Sugunapalan through proxy/Mr. Ajith Narayanan

Heard. M.P. allowed. Counter affidavit

mentioned therein will be relevant for this case also.

Heard in part. List for further hearing on 28.2.92 (AM).

27.2.92

28.2.92 (Counsel as above)

We have heard the arguments of the learned counsel for both the parties. In the interest of justice and considering that a vital question in all these cases are involved we have admitted all the applications and condone the delay if there has been in any one of them. In certain cases we are told that representations are not been filed. Considering that the issues involved are identical we need not delay the matters in this applications by going through the formality of requiring applicants to file a representation especially when identical applications are pending before us.

Accordingly the objection regarding non-submission of representation is also overruled.

AVH

JUDGEMENT ON 31.3.92.

28.2.92

21/4
92

SPM & AVH

Orders pronounced to Open Court

21.4.92

to issued
filed
J.D.